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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY-MEMBER (TECHNICAL)**


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/191/7/HDB/2017
NAME OF THE COMPANY	ASR Engineering & Projects Limited
NAME OF THE PETITIONER(S)	Central Bank of India
NAME OF THE RESPONDENT(S)	ASR Engineering & Projects Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Ravi Charan	Advocate	ravi.charan@wklgud.in 9848994231	
L. Venkateswara Rao	Advocate	venkateswara@wklgud.in 888532579	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. Bhupesh o/o. R. Raghunandan Rao	Advocate	9966622805	

Enclosed Order Sheet

Heard Shri P. Ravi Charan and Shri L. Venkateswara Rao, Learned Counsels for the Petitioner and Shri G. Bhupesh, Learned Counsel for Shri R. Raghunandan Rao, Learned Senior Counsel for the Respondent.

Shri G. Bhupesh, Learned Counsel takes notice and waives notice and undertakes to file vakalat for the Corporate Debtor. He requests two weeks' time to file his reply. Post the case on 18.10.2017.



Member (T)



Member (J)